

**GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER & SANITATION**

**LOK SABHA
UNSTARRED QUESTION NO. 1830
TO BE ANSWERED ON 11.02.2021**

Release of Sanction Proceedings for Execution of Works

1830. SHRI Y.S. AVINASH REDDY:

SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government is aware that there is much gap between the proposals given by the Member of Parliament (MP) and releasing sanction proceedings by the District Collector for execution for providing drinking water facilities in the constituency of MP;
- (b) if so, the details thereof;
- (c) whether any timeframe has been fixed for releasing sanction proceedings by the District Collector for execution of works;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps being taken by the Government for early execution of the works?

**ANSWER
MINISTER OF STATE FOR JAL SHAKTI
(SHRI RATTAN LAL KATARIA)**

(a) to (e) Proposals forwarded by the Member of Parliament (MP) and sanction proceedings by the District Collector for providing drinking water facilities in the constituency of MP, are not maintained at Government of India level. However, an advisory dated 29.01.2021 has been issued to all States/ UTs about the roles and responsibilities of MPs in planning and implementation of Jal Jeevan Mission, which aims to provide tap water connection to every rural household of the country by 2024.

The advisory *inter alia* includes MP(s) are to be consulted by sharing the draft District Action Plan for 100% coverage of the households in the districts of which their respective constituencies are part of, (MPs of Rajya Sabha are to be consulted in case of plan of the district of the State they represent, for which they have been nominated as Co-Chairman of the District Level District Development Coordination & Monitoring Committee (DISHA) and inviting their suggestions/ views on the same. MP(s) may give their suggestions/ views on the draft plan within 15 days and if no response is received within the stipulated time, it will be deemed that the MP(s) have 'no comments' on the same. Any suggestion given by the MP(s) which are in consonance with the provisions of Operational Guidelines for the implementation of JJM to be considered by the District Water & Sanitation Mission (DWSM) and if any such suggestion, cannot be incorporated in the plan, to be recorded in the minutes of the meeting of DWSM with valid reasons/ indicating the reasons/ constraints.
